in the Rajys Sabha with the request that the concurrence of the Lok Sebha to the said amendments we communicated to this House.'

MERCHANT SHIPPING (SECOND AMENDMENT) BILL

As returned by Rajya Sabha with amendments

SECRETARY: Sir I lay on the Table of the House the Merchant Shipping (Second Amendment) Bill, 1978, which has been returned by Rajya Sabha with amendments.

SHRI VAYALAR RAVI (Chirayinkil): You have made your observation and I fully agree.

MR. SPEAKER: You can raise it during the budget discussion.

SHRI VAYALAR RAVI: I fully agree with your observation that it is not a question of privilege. There were two cases in the British House of Commons, one in 1947 and another in 1936. At that time the Chancelior of the Exchequer admittend that he leaked out the secret. It is only a question of a parliamentary committee enquiring into it. There is similarity.

MR. SPEAKER: There are two conflicting decisions, one given by Mr. Ananthasayanam Ayyangar and another given earlier. I have not gone into that matter, because i did not want to go into that matter. It is for the House to decide.

SHRI VASANT SATHE (Ako!a): How will you give an opportunity to the House?

MR. SPEAKER: If there is some provi-lon under the rule, it can be considered.

SHRI VASANT SATHE: We will give notice of a motion.

SHRI EDUARDO FALEIRO (Mormugao): What about the notice I have given?

MR. SPEAKER: I have got the reply. I am examining it. Probably I will take it up tomorrow.

भी शरद यादव (जबलपुर) : बध्यक महोवव, मैरा व्यवस्था का प्रश्न है। कल दो जबवंस्त मामले वे। कल दो बड़े प्रदर्शन हुए।

MR. SPEAKER: That is not a pending matter.

श्री झरद यादव मेरी बात सुन सीजिए। प्राप् सुनने नहीं हैं। कल दो निकसे। एक जुलूस विद्यार्थी परिषद का निकसा था और एक प्रदर्शन बाइनीब एम्बैसी के सामने हुआ। यह एक अन्तर्राष्ट्रीय मनला है, बीयतनाम पर हमला हुआ है,बह एक अन्तर्राष्ट्रीय सामला है और पूरी हुनिया की थे-तिहाई नरीब खनता का मामला है। (ध्यवधान)

MR. SPEAKER: How can that be a point of order? You can give any other notice. By merely mentioning that it is a point of order, It does not become a point of order. Which rule has been breached? There must be a pending matter.

श्री करद यादव : मेरा प्याइग्ट आफ आर्डर इसलिए बनेया । यहले जो मैं कह रहा हूं, उस को मुन सीजिए भीर समझ भीजिए । यह पूरी दुनिया की जो मासूम दो तिहाई जनता है, जो गरीब है, उस का मामला है । देश भर की सारी पार्टियो के लोय वहां गये और उन्होंने वहां पर प्रदर्शन किया । इस तरह से पक्षपातपूर्ण तरीक से रेडियो धौर टेलीविजन पर प्रथार चलता है । एक तरफ थोडा सा मामला है और दूसरी तरफ दुनिया भर के सोशो का मामला है और दूसरी तरफ दुनिया भर के सोशो का मामला है

SHRI KANWAR LAL GUPTA (Delhi Sadar): Will you allow this sort of statement?

MR. SPEAKER: Mr. Yadav, I have been repeatedly telling you that a point of order ar seg when a matter is pending, which is being discussed in the House. You have other procedures. You may give notice and I will consider it.

भी भारव यादव : मैं धलगं से लिख कर दे दूंगा